

**Mr. Speaker:** This also might not be said.

**Shri S. M. Banerjee:** Whatever you have said.....

**Mr. Speaker:** There is no discussion now. He will kindly resume his seat.

**Shri S. M. Banerjee:** You can get something done.

12.18 hrs.

#### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th November, 1965, agreed without any amendment to the Delhi Land Reforms (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 14th September, 1965.'

(ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th November, 1965, agreed without any amendment to the Delhi Motor Vehicles Taxation (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 14th September, 1965.'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th November, 1965, has passed the enclosed motion referring the Foreign Marriage Bill, 1963, to a Joint Com-

mittee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

#### MOTION

"That the Bill to make provision relating to marriages of citizens of India outside India be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shrimati Violet Alva
2. Shri Abdul Ghanj
3. Shrimati Annapurna Devi Thimmareddy
4. Shri Faridul Haq Ansari
5. Shrimati Bedivati Buragohain
6. Shri K. Damodaran
7. Shri A. C. Gilbert
8. Shri Joseph Mathen
9. Shri Om Mehta
10. Shrimati Mohinder Kaur
11. Shri Sunder Mani Patel
12. Shri Narayan Patra
13. Shri K. V. Raghunatha Reddy.
14. Shri Babasaheb Savnekar
15. Pandit S. S. N. Tankha

and 30 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the last day of the first week of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of

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members to be appointed by the Lok Sabha to the Joint Committee.”’

12.20 hrs.

**COMPANIES (SECOND AMENDMENT) BILL\***

**The Minister of Finance (Shri T. T. Krishnamachari):** On behalf of Shri B. R. Bhagat, I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill further to amend the Companies Act, 1956.”

*The motion was adopted.*

**Shri T. T. Krishnamachari:** I introduce the Bill.

12.21 hrs.

**METAL CORPORATION OF INDIA (ACQUISITION OF UNDERTAKING) BILL**

**The Minister of Steel and Mines (Shri Sanjiva Reddy):** Mr. Speaker, Sir, I beg to move:†

“That the Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good, be taken into consideration.”

Sir, this is a question which has been pending for a long time. The Metal Corporation has not been able

to utilise the opportunity given to them to exploit the scarce material zinc and lead for the public utility of this country. In this country we do not have very many deposits. It is only in the Rajasthan area where we have some deposits of zinc and lead.

This Company was formed round about 1944, about 21 years ago, and since then it has had a very chequered career. For want of finance, they were not able to expand themselves and now for the last two years, it has reached a stage when they could not even take over the machinery that has come in the port areas. They had also reached a stage when they could not even pay the wages to the labour. My friend pointed out, when I introduced the Bill, why it was necessary to introduce an Ordinance when the Parliament was meeting within a few days. The labour there was not paid wages for two months. Even the bonus which they were paying every year fell due and that was also not paid. They were not in a position to pay wages for two months exclusive of the bonus. I would ask my friend to consider—he is the labour leader himself—how it would be possible to continue the work if two months ordinary wages, apart from the bonus, were not paid to them. Therefore, the situation was so critical that we felt there may be some damage also.

For months together we have been negotiating. Even the Cabinet considered this aspect of taking them over or negotiating with them for putting the mines in working order. The Cabinet Secretary was put on this job. The Cabinet Secretary negotiated with them and they reached some tentative agreements. But then the Company could not agree finally to terms offered by the Cabinet Secretary.

If the mines are not worked at a critical time when we want zinc so badly and we have been importing

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†Moved with the recommendation

Extraordinary, Part II, section 2, dated

of the President.